

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-39(PB)/2018

IN THE MATTER OF:

Unit Trust of India & Ors.Petitioner
v.
Modern Syntex (India) Ltd.Respondent

SECTION : UNDER SECTION 7 OF IBC, 2016

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s) : Mr. Rajeev K. Pandey & Mr. Rajeev M. Roy, Advs.

ORDER

A complete copy of the paper book shall be handed over to the learned counsel for the respondent during the course of the day who also seeks time to file reply.

Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for further consideration on 13.02.2018.

Sd-

(M.M. KUMAR)
PRESIDENT

Sd-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet